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HARYANA VIDHAN SABHA

# COMMITTEE ON ESTIMATES

[2008-2009]

# THIRTY EIGHTH REPORT

ON THE

# **BUDGET ESTIMATES**

FOR 2008-2009

# WELFARE OF SCHEDULED CASTES AND BACKWARD CLASSES DEPARTMENT

AND

# **TOURISM DEPARTMENT**



Presented to the House on

February 2009

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH FEBRUARY, 2009

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#### COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2008 2009)

#### **CHAIRPERSON**

1 Shri Udai Bhan MLA

#### MEMBERS

- 2 Smt Prasanni Devi MLA
- 3 Shri Balbir Pal Shah MLA
- 4 Shri Jai Singh Rana MLA
- 5 Shri Ram Kishan Fauji MLA
- 6 Smt Shakuntla Bhagwaria MLA
- 7 Shn Ranbir Singh Mahendra MLA
- 8 Dr Sushil Indora MLA
- 9 Shri Randhir Singh MLA

#### SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2 Shn Balbir Singh Chauhan Under Secretary

#### INTRODUCTION

i the Chairperson of the Committee on Estimates having been authonzed by the Committee in this behalf signed this Report on the Budget Estimates for the year 2008 2009 in respect of (i) Welfare of Scheduled Castes and Backward Classes Department (ii) Tourism Department and (iii) Implementation of outstanding recommendations/observations of the Committee

2 A brief summary of the recommendations/observations of the Committee is given in Appendix I II and III in respect of Welfare of Scheduled Castes and Backward Classes Department Tourism Department and Implementation of outstanding recommendations/observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned

3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat

4 The Committee are thankful to the Chief Secretary and other Financial Commissioners/Commissioner and Principal Secretaries/ Secretaries/ representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee

5 The Committee is also highly thankful and appreciates the working of the Secretary Under Secretary Branch Officials of the Haryana Vidhan Sabha Secretanat for their unstinted whole hearted co operation and assistance rendered by them

> UDAI BHAN Chairperson Committee on Estimates

The 23rd February 2009

### REPORT

#### **Constitution of the Committee**

The Committee on Estimates for the year 2008 2009 consisting of nine members was nominated by the Hon ble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 11th March 2008 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC I/2008 09/39 dated 1st April 2008

#### Appointment of Chairperson

2 Shn Udai Bhan M L A was appointed the Chairperson of the Committee

#### Sittings

3 The Committee held/fixed 78 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

## Implementations/Recommendations

4 The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1992 93 1994 95 1995 96 1996 97 1998 99 1999 2000 2000 2001 2001 2002 2003 2004 2006 2007 and 2007 2008 pertaining to Irrigation Transport Food & Supplies PW (Public Health) Health Mines & Geology Public Works (B&R) Tourism Excise & Taxation Environment Development & Panchayats Rural Development and Industries & Commerce Departments The Committee dropped the recommendations/observations whe  $\epsilon$  it was satisfied with the action taken by the Government The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix III of this Report

### Selection of Departments

5 The Committee selected the following Departments with a view to scrutinize their Budget Estimates for the year 2008 2009

- 1 Irrigation Department
- 2 Power Department
- 3 Public Health Engineering Department
- 4 Welfare of Scheduled Castes and Backward Classes Department
- 5 Tourism Department
- 6 Public Works (B&R) Department

## Scrutiny/Framing of Questionnaire/Oral Examination

6 The Committee framed the questionnaire in respect of the Welfare of Scheduled Castes and Backward Classes and Tourism Departments for the year 2008 2009 7 The Committee could not frame the questionnaire in respect of Power Public Health Engineering and Public Works (B&R) Department due to paucity of time

8 The Committee took a senous view for not supplying the Material on the Budget Estimates for the year 2008 2009 by the Irrigation Department The Committee recommends that appropriate action be taken against the concerned Officers of the Irrigation Department who are responsible for it

9 The Committee scrutinized the material/reply to the questionnaire for the year 2008 2009 and orally examined the Financial Commissioners/Commissioners & Principal Secretaries/Secretaries to Government Haryana Welfare of Scheduled Castes and Backward Classes Department and Tourism Department

#### **Supplementary Estimates**

10 The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2008 2009 and examined the representative of the Finance Department as well as other Departments concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore

### General Observation Finance Department

11 The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these departments have experienced that the replies thereof are not being sent by some of the departments in time inspite of the instructions issued by the Government from time to time

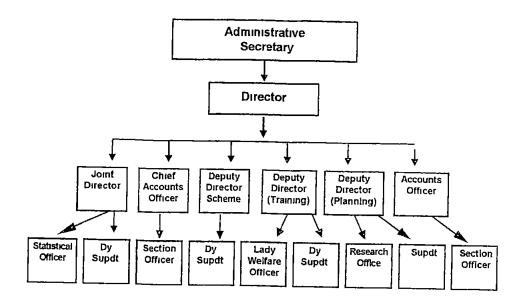
The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned departments so that replies are sent in time in order to streamline the functioning of the Committee

12 The Report of the Committee in respect of Welfare of Scheduled Castes and Backward Classes and Tourism Departments are in the following paras

# WELFARE OF SCHEDULED CASTES AND BACKWARD CLASSES DEPARTMENT

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# Organization of Department



# **Departmental Structure**

District Welfare Offices	20
Tehsil Welfare Offices	47
Community Welfare Centres	87
Pre Examination Training Centres	04
Hostels	06

#### Subordinate Offices

#### Ambala Division

#### District Welfare Officer, Ambala

- 1 Tehsil Welfare Officer Ambala
- 2 Tehsil Welfare Officer Naraingarh

### District Welfare Officer, Yamuna Nagar

1 Tehsil Welfare Officer Jagadhan

#### **District Welfare Officer, Kurukshetra**

- 1 Tehsil Welfare Officer Thanesar
- 2 Tehsil Welfare Officer Pehowa

#### Rortak Division

#### District Welfare Officer, Karnal

- 1 Tehsil Welfare Officer Karnal
- 2 Tehsil Welfare Officer Asandh

#### District Welfare Officer Jhajjar

- 1 Tehsil Welfare Officer Jhajjar
- 2 Tehsil Welfare Officer Bahadurgarh

#### **District Welfare Officer Sonipat**

- 1 Tehsil Welfare Officer Sonipat
- 2 Tehsil Welfare Officer Gannaur
- 3 Tehsil Welfare Officer Gohana

#### **Gurgaon Division**

#### **District Welfare Officer, Gurgaon**

1 Tehsil Welfare Officer Gurgaon

#### District Welfare Officer, Narnaul

- 1 Tehsil Welfare Officer Narnaul
- 2 Tehsil Welfare Officer Mohindergarh

#### **District Welfare Officer Panchkula**

- 1 Tehsil Welfare Officer Panchkula
- 2 Tehsil Welfare Officer Kalka

#### **District Welfare Officer, Kaithal**

- 1 Tehsil Welfare Officer Kaithal
- 2 Tehsil Welfare Officer Guhla

#### **District Welfare Officer, Panipat**

- 1 Tehsil Welfare Officer Panipat
- 2 Tehsil Welfare Officer Samalkha

### **District Welfare Officer Rohtak**

- 1 Tehsil Welfare Officer Rohtak
- 2 Tehsil Welfare Officer Meham

#### **District Welfare Officer Faridabad**

- 1 Tehsil Welfare Officer Fandabad
- 2 Tehsil Welfare Officer Palwal
- 3 Tehsil Welfare Officer Ballabhgarh
- 4 Tehsil Welfare Officer Hodel

#### District Welfare Officer Rewari

- 1 Tehsil Welfare Officer Rewari
- 2 Tehsil Welfare Officer Kosli

#### **District Welfare Officer, Mewat**

- 1 Tehsil Welfare Officer Nuh
- 2 Tehsil Welfare Officer Firozpur Jhirka
- 3 Tehsil Welfare Officer Hathin

#### **Hissar** Division

#### District Welfare Officer, Hisar

- 1 Tehsil Welfare Officer Hisar
- 2 Tehsil Welfare Officer Hansi

#### District Welfare Officer, Bhiwani

- 1 Tehsil Welfare Officer Bhiwani
- 2 Tehsil Welfare Officer Dadri
- 3 Tehsil Welfare Officer Loharu
- 4 Tehsil Welfare Officer Siwani

### **District Welfare Officer Sirsa**

- 1 Tehsil Welfare Officer Sirsa
- 2 Tehsil Welfare Officer Dabwali
- 3 Tehsil Welfare Officer Einabad

#### Pre Examination Training Centres

- 1 Ambala
- 2 Bhwani
- 3 Rohtak
- 4 Rewan

#### Hostels

- 1 Ambala
- 2 Fandapad
- 3 Jind
- 4 Kamal
- 5 Rewan
- 6 Rohtak

#### **District Welfare Officer, Fatehabad**

- 1 Tehsil Welfare Officer Fatehabad
- 2 Tehsil Welfare Officer Tohana
- 3 Tehsil Welfare Officer Ratia

#### **District Welfare Officer, Jind**

- 1 Tehsil Welfare Officer Jind
- 2 Tehsil Welfare Officer Safidon
- 3 Tehsil Welfare Officer Narwana

#### 2 The Functions of the Department and its subordinate offices

The Welfare of Scheduled Castes & Backward Classes Department Haryana Implements the various schemes for the Welfare of Scheduled Castes and Backward Classes The main function of the department is to co-ordinate supervision and direction of the activities of other department in the matter of implementation of various schemes designed for the Welfare of Scheduled Castes and Backward Classes and Vimukat Jaties and also to perform the following functions ---

- 1 Eradication of untouchability including administration of the untouchability (Offences) Act 1955 now known as Protection of Civil Rights Act
- 2 To Implement Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Act 1989 and Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Rules 1995
- 3 Establishment matters relating to officers and staff under the administrative control of the Department except matters allotted to the General Administration Department
- 4 All matters relating to Haryana Scheduled Castes Finance & Development Corporation and as well as Haryana Backward Classes and Economically Weaker Sections Kalyan Nigam
- 5 Matters connected with the Welfare of Scheduled Castes and Backward Classes and Vimukta Jatis including—
  - (a) Consideration and implementation of the report of the Commission for Scheduled Castes and Scheduled Tribes Government of India
  - (b) Reservation of lists of Scheduled Castes and Backward Classes
  - (c) State advisory Committee on Welfare and Adhoc Committees on Welfare and to get implement its recommendations
  - (d) Redressal of grievances of all members of Scheduled Castes/Tribes and Backward Classes in service

6 Implementation of Policy regarding reservations for the members of Scheduled Castes/Tribes Backward Classes and Vimukta Jatles for admission to various institutions

7 Schemes designed for the welfare of Scheduled Castes/Backward Classes and Vimukat Jaties including—

- (a) Establishment of Community Centres
- (b) Grant of subsidy for the various schemes for the Welfare of Scheduled Castes Backward Classes and Vimukta Jaties
- (c) Pre examination Training Centres

- (d) Provision for legal aid
- (e) Provision of interest free loan to the Scheduled Castes Students

### 8 Reservation Policy

The State Government is providing reservation to Scheduled Castes Backward Classes in all Government /Semi Government and Public Sector Undertakings/Universities etc At present the quantum of reservation in services is as under ---

#### **Direct Recruitment**

1	Scheduled Castes	20% (In Class 1 II III & IV Posts)
2	Backward Classes	10% (In Class I and II Posts)
		16% (In Class III and IV Posts for Block A)
		11% (In Class III and IV Posts for Block B)
		By Promotion
1	Scheduled Caste	20% (In Class III & IV Posts)

Besides this 20% seats for Scheduled Castes and 27% (16% for Block A and 11% for Block B) for Backward Classes has been reserved in technical professional and educational institutions. This Department monitors the implementation of the reservation policy of the State.

# Broad details on which Budget Estimates are based

- Budget estimate of this department are based on the social economic and educational development keeping in view population of Scheduled Castes and Backward Classes i e 19 35% and 27% respectively of the total population as per census of 2001
- 2 The estimates are also based on the social economic and educational backwardness of these communities
- 3 Budget estimates for the year 2008 09 are further based on the following facts ---
  - (i) Expenditure incurred during the previous year
  - (II) Sanctioned Staff
  - (III) Enhanced rate of D A
  - (v) Grant of increments/ACP Scales to Government employees

# 3 Schemes or projects which the department has undertaken

 Award of stipend and Re Imbursement of Tution and Examination Fee to the students of Backward Classes studying in 9th to 12th classes (School Stage)

- 2 Merit Scholarship to girls students belonging to Scheduled Castes studying in 9th to 12th classes
- 3 Award of stipend to denotified/vimukat jaties students studying in 1st to 5th classes
- 4 Award of stipend to denotified/vimukat jaties students studying in 6th to 12th classes
- 5 Award of stipend to denotified Tribes/vimukat jaties students in Post Matric/Post Graduate classes
- 6 Grant in aid to institutions and societies
- 7 Grant of purchase of stationery articles to Scheduled Castes Vimukat & Tapriwas students in 6th to 12th classes
- 8 Scholarship/Opportunity cost to Scheduled Caste students studying in 6th to 8th classes
- 9 Award of scholarship and reimbursement of Tution/Examination fee for Scheduled Castes students studying in 9th to 12th classes
- 10 Mentorious scholarship to scheduled castes students who get 1st division from Post Matric to Post Graduate classes including Medical Engineering Agriculture and Veternity
- 11 Providing free residential facilities to the meritorious Scheduled Castes students
- 12 Dr Ambedkar Medhavi Chhatar Yojna
- 13 Tailoring Training to Scheduled Castes Widows/Destitute Women/Girls
- 14 Financial assistance for Higher Competitive/Enterance Examination to Scheduled Castes and Backward Classes candidates through reputed private Institutions
- 15 Housing Scheme for Scheduled Castes and Denotified Tribes
- 16 Indira Gandhi Priyadarshini Viwah Shagun Yojana
- 17 Contribution towards share capital to Haryana Backward Classes and Economically Weaker Section Kalyan Nigam
- 18 Subsidy for Administrative Expenditure to Haryana Backward Classes and Economic Weaker Section Kalyan Nigam
- 19 Strengthening of Head Quarter and District Staff for implementation of Scheduled Castes Sub Plan
- 20 Information Technology
- 21 Administrative subsidy to Haryana Scheduled Castes Finance and Development Corporation

- 22 Incentive for Educational Development of Scheduled Castes students studying in class 1st to XIIth (School Stage)
- 23 Incentive for Educational Development of Scheduled Caste students studying at post Matric stage in Colleges/Institutions
- 24 Scholarship to Scheduled Castes girls in 10+2 to Post Graduate classes
- 25 Purchase of agriculture land for Scheduled Castes
- 26 Housing Finance for Backward Classes and Monitories

#### Centrally sponsored schemes on sharing basis

- 27 Construction of Hostels for Scheduled Caste Boys
- 28 Construction of Holstels for Other Backward Classes Boys/Girls
- 29 Award of Pre Matric Scholarship to Children of those whose parents are engaged in Unclean Occupation sile Scavenging of Dry Latrines Flying and Tanning etc
- 30 Pre Examination Training Centres (Coaching & Allied Scheme)
- 31 Machinery for the implementation of PCR Act 1955 and Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Act 1989
  - (i) Legal Assistance
  - (II) Incentive for Inter Caste Marriage
  - (III) Monetary Relief to the Victims of Atrocities
  - (v) Encouragement awards to Panchayats for their outstanding works
  - (v) Debates & Seminars on Removal of Untouchability
  - (vi) Publicity of Schemes
- 32 Contribution towards share capital to Haryana Scheduled Castes Finance & Development Corporation
- 33 Up Gradation of the Typing and Data Entry skill of the SC/BC Unemployed Youth through Computer
- 34 Research & Studies

#### New Schemes

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- 35 Grant in aid for purchase of Books and stationery articles to Scheduled Caste Students in post 10+2 and Post Graduate classes

- 36 Setting up of skill imparting infrastructure like Polytechnics/I T I s etc in Scheduled Caste Population concentrated areas
- 37 Creation of Employment Generation Opportunities by setting up Employment Onented Institute like Driving Training Schools JBT Training Institutes Para Medical/Nursing/Air Hostess/Steward/Food Catering/ Food Craft Institutions etc
- 38 Setting up of apparel training centres for Scheduled Castes in Haryana grant in aid to Haryana Scheduled Castes Finance & Development Corporation
- 39 Financial assistance for training to Scheduled Caste candidates in unorganized sector through private Institutions
- 40 Grant of loan to the members belonging to Scheduled Castes for construction of house

#### 100% centrally sponsored schemes

- 41 Post Matric scholarship to SC students
- 42 Up gradation of merit of Scheduled Castes/Scheduled Tribes students studying in classes 9th to 12th
- 43 Special Central Assistance
- 44 Post Matric Scholarship to other Backward Classes students
- 45 Free coaching for Scheduled Castes & Other Backward Classes students
- 46 Babu Jagjivan Ram Chhatrawas Yojna

#### 4 Vacant Posts

The Department was asked by the Committee to Supply the categories/ designation/pay scale wise details of total sanctioned filled and vacant posts in the department

#### The Department replied as under —

Information regarding categories/designation/pay scale wise details of total sanctioned filled and vacant posts in the department is as under ----

	Ca egories/ designation	Pay scale	Sanctioned Post	Filled up Post		Remarks
1	2	3	4	5	6	7
	Category A	<u>-</u>				
1	Joint Director	10000 1520	D 1	1		
2	Chief Accounts Officer	10000 1390	0 1	1		

1	2	3	4	5	6	7
	Category B					
3	Deputy Directors	8000 13500	3	3		
4	Research Officer	6500 10500	1	1		
5	Statistical Officer	6500 10500	1	1		
6	Accounts Officer	6500 10500	1	1		
7	Superintendent	6500 10500	1	1		
8	District Welfare Officer	6500 10500	20	14	6	
9	Principal	6500 10500	1	1		
	Category C					
10	Section Officer	6500 9900 (Sp! Pay 100)	2	1	1	
11	Lady Welfare Officer	6500 9900	1	1		
12	Assistant Research Office	5500 9000	3	з		
13	Personal Assistant	5500 9000	1		1	
14	Deputy Superintendent	5500 9000	16	16		
15	Leccturer in Hindi	5500 9000	4	4		
16	Lectu er in English	5500 9000	3	З		
17	Lecturer in GK	5500 9000	3	з		
18	Lecturer in Math	5500 9000	2	2		
19	Statistical Assistant	5450 8000	9	5	4	
20	Teshil Welfare Officer	5000 7850	49	43	6	2 diminishing cadre
21	Assistant/Accountant/ Jr Auditor	5000 7850	36	36		
22	Lady Supervisor	5000 7850	4	4		
23	Hostel Warden	5000 7850	6	6		
24	Sr Scale Stero	5000 7850	1	1		
25	Jr Scale Steno	4000 6000	4	4		
26	Account Cum Clerk	4000 6000	31	25	6	6 diminishing cadre
27	Lady Social Worker	4000 6000	87	87		
28	Driver	4000 6000	15	13	2	

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1	2	3	4	5	6	7
29	Steno Typist	3050 4590+ 100/spl Pay	24	10	14	
30	Clerk	3050 4590	87	78	9	
	Category D					
31	Cook Assistant	2610 3540	12	8	4	
32	Lady Attendant	2550 3200	100	97	3	3 diminishing cadre
33	Peon/Chowkidar	2550 3200	96	87	9	9 diminishing cadre
34	Sweeper/Sweeper cum Chowkidar	2550 3200 (Special Allowance Rs 165)	28	24	4	

After goil g through the reply and oral examination of the representatives of the Department. The Committee recommends that the vacant posts be filled up without further loss of time so that the work of the Department may not suffer.

#### 5 Activities

The Department was asked by the Committee what are the activities of the Department in relation to Haryana Scheduled Castes Finance & Development Corporation and Haryana Backward Classes and Economically Weaker Section Kalyan Nigam

#### The Department reply is as under ----

Haryana Scheduled Castes Finance & Development Corporation and Haryana Backward Classes and Economically Weaker Section Kalyan Nigam are working under the administrative control of Welfare of Scheduled Castes and Backward Classes Department Haryana The activities of this department in relation to these corporation are as under —

### (A) Haryana Scheduled Castes Finance & Development Corporation

This Corporation was established on 2 1 1971 under the provisions of Companies Act 1956 with an authorized capital of 4 00 crore which has been enhanced from time to time and at present the authorized capital of this corporation is Rs 40 00 crore. The State Government is providing Equity Share capital to the Corporation every year. This amount is being utilized by the corporation as margin money to be provided to the ioanees under the various income generating schemes of the Corpration being implemented for the Welfare of Scheduled Casies. These funds are shared by the State/Central Government in the ratio of 51 49. The State Government also provide funds to this Corporation in the shape of subsidy to meet Its administrative expenses and to recoup the losses as a result of reducation in the rate of interest by the State Government on loans provided to the Scheduled Castes 'oanees by the Corporation The State Government provides guarantee to the National Financial Corporations such as National Scheduled Castes Finance & Development Corporation and National Safai Karamchans Finance and Development Corporation against which the National Corporation provides ioan to the State Corporation The Administrative Secretary and Director of this department have been nominated as the members of the Board of Directors of Corporation The decisions taken by the B O D are approved by the State Government

# (B) Haryana Backward Classes and Economically Weaker Section Kalyan Nigam

This Corporation was established on 10 12 1980 under the provisions of companies Act 1956 with an authorized capital of Rs 2 00 crore which has been enhanced from time to time and at present authorized capital of this corporation is Rs 20 00 crore The State Government is providing equity share capital to the corporation every year. This amount is being utilized by the corporation as margin money to be provided to the loanees under various income generating schemes of the corporation being implemented for the Welfare of Backward Classes and Minorities Communities The State Government also provides funds in the shape of administrative subsidy to meet its administrative expenses reimbursement of over due loan of various National Corporations and to recoup the losses as a result of reduction in the rate of interest by the State Government on loans provided to the Backward Classes loanees by the Nigam The State Government provides guarantee to the National Financial Corporations such as National Backward Classes Finance & Development Corporation and National Minorities Development & Finance Corporation through Administrative Secretary against which the National Corporation provide loan to the State Corporation From the year 2008 09 the work relating to Minorities have been transferred to the Social Justice Empowerment Department The Administrative Secretary and Director of this department have been nominated as the members of the Board of Directors of Corporation The decisions taken by the BOD are approved by the State Government

After going through the reply and oral examination of the Department The Committee recommends that department should take sincere steps to provide more loans to the people belonging to Scheduled Castes and Backward Classes The Committee further recommends that the loans be provided firstly to the Zero Category then to the first category and so on

#### 6 Grant in Aid to religious institution /societies

The Department was asked by the Committee to supply the names of various religious institutions/societies to whom grant in aid provided during the last five years together with the purpose for which grant in aid provided separately

# The Department reply is as under -

Names of various religious institutions/societies to whom grant in aid provided during the last five years together with the purpose for which grant in aid provided separately is as under --

2	3	4
ır 2003 04		
Sant Si omani Shri Guru Ravidas Mahasabha Village Salwan District Karnal	For the construction of Guru Ravidas Mandir	1 00 000
Guru Ravidas Mandır Samıtı Village Tandwal Block Barara District Ambala	For the repair of Guru Raviαas Mandir	21 000
Guru Ravidas Sabha Village Sohana Tehsil Barara District Ambala	For the repair of Guru Ravidas Mandir	31 000
Balmıkı Sabha Village Barara District Ambala	For the construction of Maharishi Balmiki Mandir	50 000
Sant Siromani Shri Guru Ravidas Mandir Sabha Village ⊺hakurpura Block Saha District Ambala	For the repair of Guru Ravidas Mandir	21 000
Shri Guru Ravidas Sabha Village Sardehri District Ambala	For the repair of Guru Ravidas Mandir	31 000
Shri Guru Ravidas Sabha Village Malikpur Block Barara District Ambala	For the repair of Guru Ravidas Mandir	31 000
Sant Sıromanı Guru Ravıdas Mandır Sabha Village Thambar Tehsil Barara District Ambala	For the repair of Guru Ravidas Mandir	34 000
Balmıkı Sabha Village Sabga District Ambala	For the construction of Maharishi Balmiki Mandir	31 000
Sant Sıromnaı Guru Ravıdas Gaın Parkash Ashram Sısargarh Dosarka Dıstrict Ambala	Foi the construction of Guru Ravidas Mandir	50 000
	Mahasabha Village Salwan District Karnal Guru Ravidas Mandir Samiti Village Tandwal Block Barara District Ambala Guru Ravidas Sabha Village Sohana Tehsil Barara District Ambala Balmiki Sabha Village Barara District Ambala Sant Siromani Shri Guru Ravidas Mandir Sabha Village Thakurpura Block Saha District Ambala Shri Guru Ravidas Sabha Village Sardehri District Ambala Shri Guru Ravidas Sabha Village Malikpur Block Barara District Ambala Sant Siromani Guru Ravidas Mandir Sabha Village Thambar Tehsil Barara District Ambala Balmiki Sabha Village Sabga District Ambala Sant Siromani Guru Ravidas Gain Parkash Ashram Sisargarh Dosarka	In 2003 04Sant Si omani Shri Guru Ravidas Mahasabha Village Salwan District KarnalFor the construction of Guru Ravidas MandirGuru Ravidas Mandir Samiti Village Tandwal Block Barara District AmbalaFor the repair of Guru Ravidas MandirGuru Ravidas Sabha Village Sohana Tehsil Barara District AmbalaFor the repair of Guru Ravidas MandirBalmiki Sabha Village Barara District AmbalaFor the construction of Maharishi Balmiki MandirSant Siromani Shn Guru Ravidas Mandir Sabha Village Thakurpura Block Saha District AmbalaFor the repair of Guru Ravidas Sabha Village For the repair of Guru Ravidas MandirShn Guru Ravidas Sabha Village Sant Siromani Guru Ravidas Sabha Village Barara District AmbalaFor the repair of Guru Ravidas MandirSant Siromani Guru Ravidas Sabha Village Barara District AmbalaFor the repair of Guru Ravidas MandirSant Siromani Guru Ravidas Mandir Saha Village Thambar Tehsil Barara District AmbalaFor the repair of Guru Ravidas MandirSant Siromani Guru Ravidas Gain District AmbalaFor the construction of Maharishi Balmiki MandirSant Siromani Guru Ravidas Gain Parkash Ashram Sisargarh DosarkaFor the construction of Guru Ravidas Mandir

Total

1	2	3	4
Yea	ar 2004 05		
1	Sant Sıromanı Shrı Guru Ravıdas Committee Mahmoodpur District Ambala	For the repair of Guru Ravidas Mandir	31 000/
2	Sant Sıromanı Shrı Guru Ravıdas Committee Gola District Ambala	For the construction of Guru Ravidas Mandir	31 000/
3	Sant Guru Ravıdas Sabha Kaserla Kala Teh Barara Dıstrıct Ambala	For the repair of Guru Ravidas Mandir	41 000/
4	Mahanshi Guru Balmiki Sabha Dera Slempur District Ambala	For the construction of Balmiki Mandir	21 000/
5	Guru Ravidas Sabha Jaffarpur Teh Barara District Ambala	For the repair of Guru Ravidas Mandir	41 000/
6	Sant Sıromanı Shrı Guru Ravıdas Sabha Ugala Dıstrıct Ambala	For the repair of Guru Ravidas Mandir	51 000/
7	Sant Sıromanı Shrı Guru Ravıdas Sabha Jharu Majra District Ambala	For the construction of Guru Ravidas Mandir	41 000/
8	Sant Sıromanı Shrı Guru Ravıdas Committee Vikarmpur Teh Barara District Ambala	For the repair of Guru Ravidas Mandir	21 000/
9	Shri Guru Ravidas Sabha Sabhapur District Ambala	For the repair of Guru Ravidas Mandir	31 000/
0	Shri Maharishi Balmiki Asharam Sabha Village Subhri Block Barara District Ambala	For the repair of Balmiki Mandir	21 000/
1	Shri Guru Balmıkı Sabha Village Gelri Block Barara District Ambala	For the repair of Balmiki Mandir	20 000/
2	Sant Sıromanı Shrı Guru Ravıdas Santsangh Sabha Sırsgarh Block Barara Ambala	For the repair of Guru Pavidas Mandir	30 000/
-	Total		80 0000/

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1	2	3	4
Yea	r 2005 06		·
1	Dr Bhim Rao Ambedkar Society Tagor Nagar Rohtak Road Bhiwani	To construct new Bhim Rao Ambedkar Bhawan	1 75 000/
2	Shri Guru Ravidas Mandir Sabha Dera Baba Lal Das ji Village Kapalmochan Tehsil Jagadhari District Yamunanagar	For the construction of Guru Ravidas Mandir	1 25 000/
3	Guru Ravidas Sabha Barapanna Kalanaur District Rohtak	For the construction of Satsang Bhawan	1 00 000/
	Total		4,00 000/-
Yea	r 2006 07		
1	Dr Bhim Rao Ambedkar Kalvan Parishad Amin District Kurukshetra	To construct Dr Bhim Rao Ambedkar Bhawan	2 00 000/
	Total		2 00 000/
Yea	r 2007 08		
1	Dr Ambedkar Yuva Mandal Village Shamgarh District Karnal	For the construction of Guru Ravidas Mandir	2 00 000/
2	Shrı Guru Ravıdas Jagrıtı Sabha Village Anandpur Jalbehra District Ambala	For the construction of Guru Ravidas Mandir	2 00 000/
	Total	·····	4,00,000/

After going through the written reply and oral examination of the representative of the department the Committee observed that most of the grants have been given in a particular district Therefore, the Committee recommends that the system proper procedure and full details of the scheme be supplied to the Committee

#### 7 Financial Assistance

The Department was asked by the Committee to supply the details of financial assistance as compensation provided to the victims of atrocities i.e. in the case of murder permanent/temporary incapacitation grievous hart rape loss of house earnings assets etc. during the last three years

#### The Department replied as under ----

Detail of financial assistance as compensation provided to the victums of atrocities i e in the case of murder permanent/temporary incapacitation grievous hurt rape loss of house earning assets etc during the last three years is as under —

Sr No	Year	No of Cases	Financial Assistance (Rs in Lacs)
1	2005 06	`132	152 60
2	2006-07	326	43 50
3	2007-08	70	21 66

After going through the written reply and oral examination of the representative of the department the Committee recommends that the details of the financial aid provided in various cases under the Atrocities Act during the last three years be supplied to the Committee

#### 8 20 Point Programme

The Department was asked by the Committee to supply the head wise detail of 20 point programme in respect of the Welfare of Scheduled Castes and Backward Classes Department

The Department reply is as under ----

This Department has been declared as a Nodal Department in respect of point 10(A) of 20 point programme 2006 which relates to Scheduled Caste families assisted. The following schemes of this department have been included in point 10(a) of 20 point Programme --

## (I) Indira Gandhi Priyadarshani Viwah Shagun Scheme

Under this scheme a grant of Rs 15 000 is given to persons belonging to Scheduled Castes/Denotified Tribes/Taprwas Jaues living below the poverty line on the occasion of the marriage of their daughters. The applicant should be bonafide resident of Haryana State. The minimum legal age for the marriage of girl is 18 years to get benefit under this scheme. The grant will be available only upto the marriage of two daughters in a family. Any widow/Divorce women who want to re marry is also eligible to get benefit under this scheme.

#### (II) Tailoring training to the Scheduled castes widows/destitute women/ girls

The aim of the scheme is to enable Scheduled Castes widows/destitute women/girls for self employment A stipend of Rs 100/ PM and Rs 50/ PM for raw material is given to each trainee for getting training from the nearest Kalyan Kendra being run by this department After completion of one year course each widow/destitute woman/girl is also given a new sewing machine free of cost to earn her livenhood

#### (III) Pre Examination Training Centres

One year free training is provided in type/shorthand to SC candidates in four PETCs situated at Ambala Rohtak Bhiwani & Rewari During the training period Stipend @ Rs 100/ PM is given to the students

Financial assistance upto Rs 10000/ is given to Scheduled Castes & Backward Classes candidates for availing postal/class room coaching for civil and other higher services competitive examinations and for entrance examinations for admission in Medical & Engineering Colleges Annual income ceiling of the parents/ guardians is Rs 1 00 lac

After going through the written reply and oral examination of the representative of the department the Committee recommends that the block wise details of centers be supplied to the Committee The Committee also be informed about the system under which the centers are running together with the details of funds allocated thereto

#### 9 Reservation Policy

On being asked by the Committee regarding ----

The monitoring system of the department to implement the reservation policy for SC/BC in admission in various institutions and in Government/Semi Government and Public Undertakings/Universities service/promotion

#### The Department reply is as under ----

Monitoring system of the department to implement the reservation policy for SC/BC in admission in various institutions and in Government/Semi Government and Public undertakings/Universities services and promotions is as under —

A cell known as Employment Cell headed by Statistical Officer with supporting staff has been created in the Directorate of Welfare of Scheduled Castes and Backward Classes Department for Monitoring the reservation policy of State Government for SC/Bc persons in services as well as in admissions in Various Educational Technical and Professional Courses The Roster Registers of Various Government departments of the State Government and public sector Undertakings/ Universities are Checked by the roster Checking Party regularly if any lapses or short comings regarding implementation of the reservation policy in recruitment/ promotion is detected at the time of Roster Checking the same are brought to the notice of concerned Head of the Department through D O letter

The information relating to representation of Scheduled Castes/Backward Classes and Backlog in Services in various department/Public Sector under taking/ Universities are being collected by the Employment Cell created in this Department

Sr No	Year	Physical Target	Achievement
1	2005-06	110	110
2	2006 07	110	110
3	2007 08	110	70

The information relating checking of rosters of various departments/Public Sector Under taking during the year 2005 06 to 2007 08 is as under ----

During the course of oral examination of the representatives of the department the Committee observed that department is not sure about the reservation policy for admission in the private colleges. Therefore, the Committee recommends that the reservation policy for admission in the said colleges be also implemented. The Committee further recommends that the full details of the letters/D O letters written to the various departments for implementing the reservation policy be intimated to the Committee. Full details of the latest position of backlog and the latest position of reservation in Board/ Corporations and Universities be supplied to the Committee.

#### 10 Embezzlement/Misappropriation/irregularities of funds

#### On being asked by the Committee regarding —

- (a) The number of complaints received and enquines conducted regarding embezzlement/misappropriation/irregulanties of funds against the officers/officials of the department during the last rive years together with the action taken by the department against them who have been found at fault along with the latest position thereof and
- (b) The number of aforesaid cases pending at present in different Courts along with the financial implication involved therein together with full details of each such cases

#### The Department reply is as under ----

The number of complaints received and enquiries conducted regarding embezzlement/misappropriations/irregularities of funds against the officers/officials of the department during the last five years together with the action taken by the department against them who have been found at fault along with the latest position thereof is as under —

Sr No	Name of Officer/ Official	Punishment giver under Haryana Civil Services Appeal and Punishment Rule 1987	Detail of Case	Present Position of the Case
1	2	3	4	5
1	Jai Pal S⊓gh Redu DWO	Under Rule-8	Non payment of grant Rs 10 000/ under the Scheme of SC widows daughter during the year 2004 05	Charge sheet dropped on 6 2 2006
2	Jaı Pal Sıngh Redu DWO	Under Rule 7	Embezzlement of Rs 2783/ (2% amount of Sewing Machine	Enquiry report received and case submitted to the Govt

2	1
4	T

1	2	3	4	5
3	Sh Jagdesh Chander DWO	Under Rule 8	Non completion of case Book of DWO Office Kurukshetra and Temporary embezzle- ment of Rs 78 835/	Order of punishment of stoppage one increment without cumulative effect was issued on 19-6 2008
4	Sh Lal Chand TWO	Under Rule 7	Charge Sheeted on 28 4 2003 for non sub mission of report on department scheme	Charge Sheet was dropped on 17 10 2003
5	Sh Dayanand Solankı TWO	Under Rule 7	Charge Sheeted on 25 2 2003 for wrong recommendation under Kanyadaan scheme	Order to recover Rs 15 300/ was Issued vide office order Dated 20-4-2004
6	Sh Som Singh TWO	Under Rule 7	Charge Sheeted for accep ting bribe under Housing Grant Scheme	Charge Sheet was dropped on 18-6 2004
7	Sh Datta Ram TWO	Under Rule 7	Charge Sheeted on 30 12 2003 for wrong report ng under Kanya dan Scheme	The matter was filled on 27 9 2005
8	Sh Dilbag Singh TWO	Urder Rule 7	Charge Sheeted on 27 10 2003 for wrong reporting under Housing Grant Scheme	Order of punishment of stoppage two increment with cumul twe effect was issued on 4 8 2007
9	Sh Sumer Singh TWO	Under Rule 7	Charge Sheeted on 27 10 2003 for sub mission of incorrect report on departmental schemes	Charge Sheet was dropped on 15-2 2006
10	Sh Datta Ram TWO	Under Rule 7	Charge Sheeted on 19 7 2004 for complaint of taking bribe under Kanyadaan Scheme	Charge Sheet was dropped on 23-5-2007
11	Sh Mahabır Sıngh TWO	Under Rule 7	Charge Sheeted on 3 9 2004 for wrong recommendation under Housing Grant Scheme	Simple warning was issued on 14 9 2006
12	Sh Mahabir Singh TWO	Und <del>e</del> r Rule 7	Charge Sheeted on 3 1 2005 for submission of incorrect report Kanyadan Scheme	Order of punishment of stoppage one inc ement without cumulative effect was issued on 30 11 2005

1	2	3	4	5
	Sh Amar Chand TWO	Under Rule 7	Charge Sheeted on 31 3 2005 for late payment under Kanyadan Scheme	Charge Sheet was dropped on 19106
14	Sh Mahabir Singh TWO	Under Rule 7	Charge Sheeted on 27 1 2006 for submission of incorrect report under Kanyadan Scheme	Charge Sheet was dropped on 4 7 06
15	Sh Mahabir Singh TWO	Under Rule 7	Charge Sheeted on 30 4 2007 for submission of incorrect report under Kanyadan Scheme	Waming to be careful in future issued on 30 4 2008
16	Sh Ram Mehar Singh TWO	Under Rule 7	Charge Sheeted on 4 8 07 for wrong recommendation under Housing Grant Scheme	Enquiry officer appointed report yet awaited
17	Sh Mohmad Istaq TWO	Under Rule 8	Charge Sheeted on 20 1 2003 for submission of incorrect report under Kanyadan Scheme	Order of punishment of stoppage one increment without cumulative effect was issued on 24 2 2003
18	Sh Data Ram TWO	Under Rule 8	Charge Sheeted on 16 4 2003 for submission of incorrect report under Kanyadan Scheme	Order of punishment of stoppage two increment without cumulative effect was issued on 15 9 2003
19	Sh Ram Mehar Singh TWO	Under Rule 8	Charge Sheeted on 14 3 2003 for wrong recommendation under Housing Grant Scheme	Order of punishment of stoppage one increment without cumulative effect was issued on 11 9 2003
20	Sh Joginder Singh TWO	Under Rule 8	Charge Sheeted on 30 10 2003 for wrong recommendation under Housing Grant Scheme	Issued recorded warning on 19 5 2004
21	Sh Suresh Kumar TWO	Under Rule 8	Charge Sheeted on 21 12 2004 for submission of incorrect report under KanyadanScheme	Charge Sheet was dropped on 14-122005
	Sh Amar Chand TWO	Under Rule 8	Charge Sheeted on 21 1 2005 for submission of incorrect report under Kanyadan Scheme	Issued recorded warning on 14 6 2005

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1	2	3	4	5
<u> </u>	Sh Mahabir Singh TWO	Under Pule 8	Charge Sheeted on 11 8 2005 for late sub mission of report under Kanyadan Scheme	He was warned on 23 1 2006 to be careful n fu ure for speedily disposal of the work
24	Sh Ram Mehar Singh TWO	Under Rule 8	Charge Sheeted on 16 8 2005 for late submission of report under widow daughter marriage Scheme	Charge Sheet was dropped on 19 1 2006
25	Sh Amar Chand TWO	Undre Rule 8	Charge Sheeted on 17 1 2006 for submission of incorrect report under Kanyadan Scheme	The case has been filled on 1 3 2006
26	Sh Suresh Kumar TWO	Under Rule 8	Charge Sheeted on 3 8 2007 for subn ission of ricorrect report under Housing Grant Scheme	He was warned on 22 4 2008 to be careful in further
27	Smt Sushila Devi Assistant	Under Rule 7	Charge Sheeted on 15 12 2004 for violation of financial rules for is irregular of sanction of GPF advance bogus withdrawal of transfer TA and violation of Financial rules in purchase of raw material	lssuea warning on 16 3 2006
28	Smt Sushila Devi Assistant	Under Rule 8	A bill amounting to Rs 25 000/ on account of overnauling of Govt Jeep was drawn with the sanction of DWO whereas his competency is up to Rs 10 000/	She was issued censure warring on 14 7 2004
29	Sh Narınder Sıngh Assıstant	Under Rule 8	Charge Sheeted on 15 3 2004 for surrender of Budget amounting to Rs 70 000/ under window daughter marnage scheme due to this widows of SC were deprived of benefit for their daughter	Punishment of holding two incre ments without cumulative effect on 7 7 2005

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	2	3	4	5
30	Sh Nafe Singh Account cum Clerk	Under Rule 8	Charge Sheeted on 11-6 07 for temporary embezzle ment of Rs 78 835/	Punishment of hold ing one increment without cumulative effect on 7 12 2007
31	Sh Suraj Bhan Peon	Under Rule 8	Charge Sheeted on 11 3 2005 for loss of Govt bicycle	An amount of Rs 440/ has been recovered on 25 4 2005
32	Sh Jaı Pal Sıngh Assıstant	Under Rule 7	Charge Sheeted on 12 10 2006 for embezzle ment of 2% amount of payment of sewing machine amount Rs 2783/	Enguiry officer has been appointed but inquiry report is awaited
33	Sh Jai Pal Singh Assistant	Under Rule 7	Brother of Sh Jai Pal Singh was caught by Chowkida while he was stealing Rs 100/ from Govt chest and so he was Charge Sheeted on 26 10 2006	Enquiry officer has been appointed but inquiry report is awaited
34	Sh Ja Pal Singh Assistant	Under Rule 7	Charge Sheeted on 3 8 2007 fcr embezzle- ment of Rs 4170/ the cost of battery	Enquiry officer has been appointed but inquiry report is awaited
35	Sh Sube Singh Peon	Under Rule 8	Charge Sheeted on 4 4 2007 for loss of Govt bicycle	An amount of Rs.480/ has been recovered on 17 8 2007
36	Sh Balbır Sıngh Account cum Clerk	Under Rule 8	Charge Sneeted on 25 10 2007 for non pay ment of scholarship in time	The case is under decision
37	Sh Moti Ram TWO		Caught red handed on 27 5 2008 while accep ting bribe of Rs 3000/ under housing grant scheme	Placed under suspension on 3 6 2008 Copy of FTR awarted
38	Sh Amər Chand TWO		Caught red handed on 20 4 2007 while accep ting bribe of Rs 500/	Placed under sus pension on 20 4 07 The case has been filed in the court at Jagadhari
39	Sh Ram Mehar TWO		Caught red handed on 22 5 2007 while accep ting bribe	Placed under sus pension on 22 5 07 Sanction for prosecu tion is under process

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1	2	3	4	5
40	Sh Ram Kumar Clerk		Caught red handed on 4 9 2006 while accepting bribe of Rs 1000/ under Indira Piridharsni Viwah Shagun Yojna	Placed under sus pension on 4 9 06 and reinstated on on 5 3 07 under pending enquiry The case has been filed ir the Court at Kaithal
41	Sh Rohtash Clerk		Caught red handed on 4 1 08 while accepting bribe of Rs 800/ under Indira Piridharsni Viwah Shagun Yojna	Placed under sus pension on 4 1 08 Record for sanction of prosecution is awaited from Haryana State Vigilance Bureau

(b) The details of cases pending at present in different Courts along with the financial implication involved therein together with full details of each such cases is as under —

Sr No	Name of Officer/Offcial	Details of Case	Present Position of the Case
1	Sh Amar Chand TWO	Caught red handed while accepting bibe of Rs 500/ on 20 4 2007	Placed under suspension on 20 4 2007 The case has been filed in the court at Jagadhri
2	Sh Ram Kumar Clerk	Caught red handed while accepting bribe of Rs 1000/ under the scheme Indira Pinyadhrsni Viwah Sagun Yojna on 4 9 2006	Placed under suspension on 4 9 2006 and reinstated on 5 3 2007 under pending enquiry The case has been filed in the court at Kaithal

After going through the written reply and oral examination of the representatives of the department The Committee recommends that the latest position of recovery from the delinquent officers/officials be supplied to the Committee

#### 11 Award of Stipend, Reimbursement of Tution Fee and Examination Fee to S C Students standing in 9th to 12th classes

During the oral examination of the representatives of the department the Committee observed that the number of students under the said scheme have been decreased and the figure of amount has decreased from Rs 2 17 lacs to Rs 1 80 lacs Therefore, the Committee recommends that the matter may be enquired by the department reason for which the number of beneficiaries decreased The Committee further recommends that department should check that how many SC students taken admission in the Private Colleges and how many

of them are getting the benefit of this scheme The Committee take very senously that the performance of any of the scheme is not good There is negligence on the part of the officers of the department Therefore, the Committee recommends that it should be ensured by the department that whether the money provided for the scheme is being utilized properly

# 12 Housing Scheme for Scheduled Castes and Denotified

After examining the material supplied by the department and oral examination of the representatives of the department the Committee observed that budget provision under the said scheme is insufficient. Therefore, the Committee recommends that a provision of 30 crore rupees be made for this scheme and the amount of 10 thousand for repair of house be increased to rupees 20 thousands

# 13 Indira Gandhi Priyadarshini Viwah Shagun Yojana

During the oral examination of the representative of the department the Committee observed that the amount under the Indira Gandhi Priyadarshini Viwah Shagun Yojana is not provided to the applicants in time. There is a great backlog in the disbursement of said amount. **Therefore, the Committee recommends that** the amount of Indira Gandhi Priyadarshini Viwah Shagun Yojana be provided to the applicants in time in future and backlog be fulfilled at the earliest

# 14 Purchase of Agriculture Land for Scheduled Castes

During the oral examination the representative of the department told the Committee that this scheme was studied by the department which was not found viable. Under the scheme loan is given to the persons belonging to Scheduled Castes for purchasing the Agriculture land. As the rates of land have increased manifold and it will be not possible to pay the installments of loan from the production of land. Therefore, the Committee recommends that this type of schemes for the welfare of the poor people be continued and not to be dropped and provision of budget for the scheme be made

## 15 Post Matric Scholarship to S C students

By examining the material supplied by the department and oral examination of the representatives of the department. The Committee observed that the number of beneficiaries under the said scheme is decreasing whereas the same must be increased as the number of S C students is increasing day by day. Therefore the Committee recommends that the reasons for decreasing the numbers of beneficiaries be investigated and the results thereor be supplied to the Committee

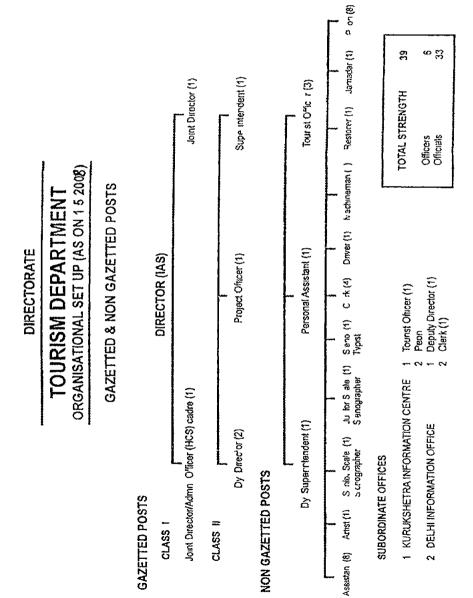
# TOURISM DEPARTMENT

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#### 16 Organization of the Department

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Keeping in view the functions of the Tourism Department, the main work of the Department is done at Headquarter level. So far as subordinate offices are concerned, the Department has set up two Tourist Information Bureaus one each at Delhi and Kurukshetra which primarily supply information about tourist attractions of the State to the visitors/tourists. A skeleton staff strength of 39 officers/officials has been provided for the functioning of the Department. Organisational Chart of the Department is as under —



#### 17 Functions of the Department

The primary function of the Tourism Department is to develop tourism infrastructure under public sector. Once developed and furnished, the tourist complexes are handed over to Haryana Tourism Corporation for their commercial operation/management, as an agent of the State Government. As on today the Department has set up a network of 44 tourist complexes having capacity of 832 rooms

The Department also encourages the private sector to come forward and set up tounsm/hotel projects in the State. The Department has introduced a new concept of promotion of farm tourism in the State in which suitable farms are identified where the tourists are encouraged to visit the farms and see the rural/village life. The owners of the farms act as host and guide for the tourist

The Department is running two catering institutes one each at Faridabad and Panipat to train the manpower for the tourism/hotel industry A new Institute of Hotel Management and Training is being set up at Kurukshetra by the Ministry of Tourism Government of India for making appropriate manpower available for the tounsm/hotel projects it is proposed to start this institute from the current academic session i e 2008 2009 The Government has decided to set up two institutes of Hotel Management and Training at Tilvar Lake (Rohtak) and Badkhal Lake (Faridabad) in collaboration with the private sector Approximately five acres land at these two places is proposed to be provided to the interested parties on lease hold basis The process for identification of suitable entrepreneurs is under implementation. The Department has provided major thrust to tourism promotion in the State so that it becomes a major engine of economic growth and a catalyst of employment generation This has been a well brought out in the Tourism Policy 2008 approved by the State Government This policy acknowledges role of private sector in tourism promotion with Government acting as facilitator and catalyst for growth One of the major highlight of the policy is to provide the lease policy regarding major tourism projects on short term basis (upto 11 years) and on long term basis (upto 33 years) for tourism projects on public private partnership

#### Broad details of the estimates for the year 2007 2008

The State Government has allocated an amount of Rs 970 00 lacs for the plan outlay for the current financial year 2008 09 It is proposed to provide appropriate funds for completion of on going schemes and to upgrade/modernize the existing tourist facilities so that the same are matching with the latest trends/standards of the hotel industry

Under the non-plan budget the State Government has provided an amount of Rs 187 97 lacs. This amount is proposed to be incurred on maintenance of tourism infrastructure and horticulture of the tourist complexes payment of grant in aid to the two catering institutes and incurring establishment/organisational expenditure of the Tourism Department.

# Volume of work in the department and its subordinate office covering the period of estimates and giving for the purpose of comparison corresponding figures of the past five years

The volume of the work in the department has increased manifolds during the last five year. During the years 2003 04 an amount of Rs 605 72 was sanctioned by Government of India as Central Financial Assistance which was increased to Rs 2143 40 during the year 2007 08. Similarly plan out lay of Tourism Department for the year 2003 04 was Rs 350 00 lacs which was increased to Rs 1500 00 lacs during the year 2007 08. The details of the Central Financial Assistance and State Plan Budget during the last five years are as under —

(Rs in lacs)

		Amount of Central Financial Assistance Sanctioned	Amount of State Plan	
1	2003-04	605 72	350 00	
2	2004-05	677 70	550 00	
3	2005-06	639 71	1000 00	
4	2006 07	2253 41	1600 00	
5	2007 08	2143 40	1500 00	

# 18 Any other Information with the department may think if necessary or appropriate to give

The Government has provided major thrust to tourism promotion activities in the State Kurukshetra is being promoted as an important tourism destination. It is proposed to develop and promote the Panipat Kurukshetra Pinjore as an integrated tourist circuit Central Financial Assistance of Rs 1630 03 lacs has been sanctioned for this purpose. Once developed this is likely to become an important and famous tourist circuit based on history religion and ancient/cultural heritage.

Pinjore and Surajkund are being developed as hentage destinations Central Financial Assistance of Rs 403 69 lacs has been sanctioned for the preservation of historical buildings and other infrastructure of Yadvindera Gardens Pinjore for which a hentage preservation consultant has been engaged. An amount of Rs 367 00 lacs has been sanctioned by the Central Government for developing Surajkund as a destination. Similarly tourist complexes at Tilyar Lake (Rohtak) Karna Lake (Kamal). Badkhal Lake Dharuhera. Hodal and Morni/Tikkar Taal are to be developed as an ideal tourist destinations for which Central Financial Assistance has been sanctioned during the last 3 years as per following details.

Sr No	Name of the Tourist Complexes	Amount of Central Financial Assistance sanctioned (Rs in lacs)
1	Tilyar Lake Rohtak	441 00
2	Kama Lake Kainal	159 00
3	Badkhai Lake Fandabad	181 13
4	Dharuhera	360 66
5	Hodal	365 02
6	Mornı/Tikkar Taal	474 50

# Central Financial Assistance has also been sanctioned for the following major projects —

		(Rs in lacs)
1	Development of eco tounsm in Morni Pinjore Hills & Sultanpur National Park of Haryana	329 00
2	Development of eco tourism in Kalesar projected area Haryana	319 00
3	Upgradation of Food Crafts Institute Fandabad	330 22

#### 19 Vacant Posts

The Department was asked by the Committee to supply the category wise details of total sanctioned filled and vacant posts in tourist complexes

The Department reply is as under ----

It is stated that the posts of Haryana Tourism Corporation are not sanctioned tourist complex wise. Therefore, the details of the category wise total posts sanctioned filled and vacant in the Haryana Tourism Corporation is as under —

# Category wise details of total sanctioned post and vacant post of HQ HTC, Chandigarh (As on 1-7 2008)

Designation	Sanctioned strength	Filled up	Vacancy
1	2	3	4
Managing Director IAS cadre	1	1	
Addl Managing Director IAS cadre	1		1
General Manager (Admn) HCS cadre	1		1
ChiefArchitect	1		1

1	2	3	4
Architect	1	1	
Asstt Architect	3	3	
Architectural Assistant	4	3	1
Sr Draftsman	1	1	
Junior Draftsman	2	2	
Asstt Draftsman	2	2	
Intenor Decorator	2	2	
Company Secretary	1	1	
Law Officer	1		1
Administrative Officer	2	2	
Superintendent	4	3	1
Dy Supenntendent	2	2	
Assistant	29	25	4
PBX Operator	2	1	
Clerk	32	32	
Machine Man	1		1
Packer	1		1
Sr Peon	1	1	
Peon	23	23	
Dnver	28	21	7
Azzo Machine Operator	1	1	-
Carpenter	1	1	
Painter	1	1	
Plumber	2	2	
Polisher	1	1	
Upholster	2	2	
Private Secretary	2	2	
Personal Asstt	3	3	
Sr Scale Stenographer	2	2	

1	2	3	4
Jr Scale Stenographer	3	3	
Steno typist	16	12	4
Art Director	1		1
Copy Writer	1		1
Art Executive	1		1
Helper to Finishing Artist	1	1	
Asstt Programmer	2	2	
Computer Operator	2	1	1
Chief Engineer	1	1	
Executive Engineer	2	2	
SDE (Civil)	4	4	
SDE (E)	2	1	1
JE (Civil)	14	8	6
JE (M)	1	1	
JE (E)	3	2	1
JE (Hort )	6	6	
Project Engler	1		1
Chief Accounts Officer	1	1	
Dy Director (Tech)	1	1	
Accounts Officer (incl HRH)	4	4	
Manager Accounts	2	2	
S C /S A	17	15 d	2 (for eputationist)
Accountant	15	8	7
Jr Accountant	2	1	1
TV Mechanic	5	5	
Technical Asstt	1	1	
A C Mechanic	7	7	-
A C Operator	4	4	-
Mechanic Electrical	2	2	-

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1	2	3	4
Foreman	1	1	
ATO	1	1	
Electrician	16	16	
Helper Electrician	31	30	1
Sr Golf Professional	1	1	
Cook I	8	6	2
Cook II	30	28	2
ACCT	89	69	20
GM	1	1	
DGM	4	3	1
DM	12	5	7
ADM	8	3	5
то	12	6	6
Supervisor	18	14	4
MCA	44	31	13
Counter Incharge	206	184	22
Barman	13	7	6
Steward	3	3	
Sr Waiter	29	28	1
Waiter	260	243	17
Sweeper	220	199	21
Security Guard	55	47	8
Boatman	11	8	3
PPA	11	11	
Life Guard	3	3	
Malı	305	285	20
Head Malı	6	4	2
HWPO	31	28	3
Helper Plumber	10	10	

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1	2	3	4
Helper	292	285	7
Secretary to GM	1	1	
Purchase Officer	1		1
Office Assistant	1	1	
Clerk/Typist	3	3	
Peon	3	2	1
NightAuditor	3	1	2
Chef	1		1
Sous-Chef	4	4	
Baker	1	1	
Asstt Baker	1	1	
Pantry Man	3	3	
Utility Worker	12	11	1
Asstt F&B Manager	1	1	
Captain	1	1	
Chef de Range	1	1	
Catering Assistant	5	5	
Steward	7	7	
Front Office Manager	1	1	~
Asstt Public Relations Officer	1	1	
Receptionist cum Tele Operator	7	4	3
Telephone Operatror	5		5
Receptionist	1		1
Biling Clerk cum Cashier	8	3	5
Page Boy/Bell Boy	4	4	
Gate Attendant/Door Man	2	2	
Shift Incharge	1		1
Technician Electronics	1	1	
Technician Refrigeration	4	2	2
Carpenter	1	1	

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1	2	3	4	
Electrician as Tradesman	2	2		
Plumber cum Pump Man	2	1	1	
Helper (Maın)	2	2		
Helper Refrigeration	1	1		
Helper Maintenance Engineering	1	1		
Helper AC & Boiler Operator	2	2		
Helper Carpenter	1	1		
Fitter	1	1		
Mason	1	1		
Boiler Operator	2	1	1	
Room maid (renamed as Room Attendant)	13	13		
FloorSupervisor	4	2	2	
Tailor	1	1		
Purchase Asstt /Storekeeper	3	3		
Store Attendant	3	1	2	
Lady Manager ⊣ Club	1	1		
Lifeguard	1	1		
Shampoo Boy	1	1		

After going through the written reply supplied by the department and oral examination of the representatives of the department the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it

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#### 20 Renovation and Occupancy

Helper Health Club

On being asked by the Committee ---

- (a) The details of tourist complexes renovated/modernized during the last three years together with the details of new furniture provided therein
- (b) The percentage of occupancy of each tourist complex during the last three years separately

The Department replied as under ----

It is stated that about 156 rooms have been renovated/modernized in various tourist complexes during the last three years. Similarly, the public areas like lobby

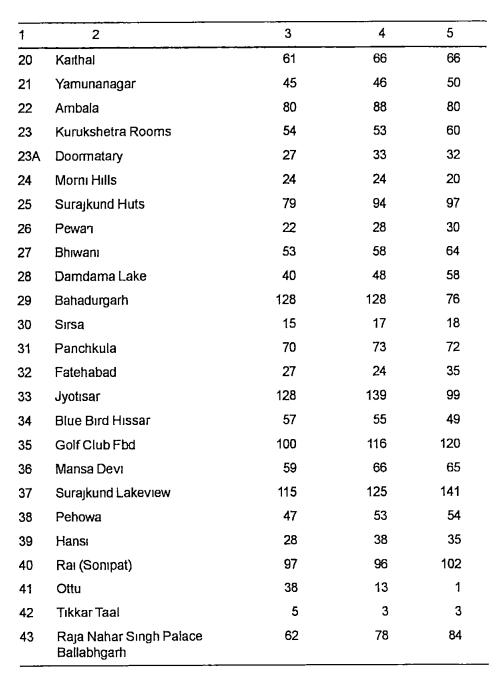
restaurant conference hall public toilets and kitchen etc have been modernized/ renovated. The total amount of Rs. 506-18 lacs has been incurred during the last three years on the renovation/modernization activities.

An amount of Rs 90 96 Lacs has been incurred for providing new furniture and an amount of Rs 38 03 Lacs has been incurred on the renovation/modernization of old furniture

The details of occupancy of the tourist complexes during the last three years are given as under

Sr No	Name of Complex	2005 06	2006 07	2007 08
1	2	3	4	5
1	Pinjore	54	48	54
2	Karna Lake	52	49	41
3	Pipli	40	49	62
4	Panipat	49	49	55
5	Samalkha	84	83	70
6	Rohtak (MYNA)	76	93	88
7	Rohtak (TILYAR)	70	79	88
8	Jind	46	53	67
9	Badkhal Lake	73	75	86
10	Fandabad	102	106	99
11	Hodel	47	48	52
12	Surajkund Motel	155	172	180
13	Gurgaon	97	91	108
14	Sultanpur	84	88	118
15	Sohana	60	71	70
16	Dharuhera	64	59	77
17	Hissar (F)	43	38	50
18	Ashakhera	60	66	91
19	Hotel Rajhans	52	60	56

#### Yearwise Chart of Occupancy %age of Haryana Tourist Complexes for the year 2005 06 to 2007 08



Note — Wherever there has been decreased in the occupancy efforts are being made to renovate the facilities depending upon the availability of funds

During the oral examination the representatives of the department informed the Committee that the Badkhal Lake and Surajkund Lake have been dried up **The Committee recommends that the solution of the said problem be carried out with the coordination of two three departments** The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation. Out of which 334 rooms will be renovated from 2008 to 2009 178 rooms have been renovated during the last two years. The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes.

#### 21 Promotion of Tourism

On being asked by the committee regarding ----

The details of steps taken by the department to promote tourism in the state during the last three years

#### The department replied as under -

The State Government has taken following steps during the last three years for promotion of Tourism

The Government has announced the Haryana Tourism Policy 2008 The policy acknowledges role of private sector in Tourism Promotion with Government acting as facilitator and catalyst for growth

36 new rooms at various tourist complexes like Rai Bahadurgarh and Hissar have been added and 4 No huts at Tikkar Tal have been added. The designer cum artisan village at Surajkund has been commissioned. Multipurpose Halls at Surajkund and Bhiwani have been completed.

Keeping in view the changing trends in the Tourism Industry and requirement of the tourists the rooms and other infrastructure of the tourist complexes have been renovated/modernized/upgraded

A new Institute of Hotel Management and Training has been set up at Kurukshetra by Government of India for making appropriate man power available for tourism/hotel project

The Government has decided to set up two Institute of Hotel Management and Training at Tilyar (Rohtak) and Badkhal Lake (Faridabed) in collaboration with the Private sector Land at two places is proposed to be provided to the interested parties on lease hold basis. The process for identification of suitable entrepreneurs is under implementation

The Ministry of Tourism Government of India has sanctioned an amount of Rs 5115 57 lacs for tourism promotion during the last three years i.e. from 2005 06 to 2007 08 Major projects are as under

(Rs in lacs)

Sr No	Name of the Tourist Complexes	Amount of Central Financial assistance
1	Tilyar lake (Rohtak)	441 00
2	Karna lake Karnal	159 00
3	Badkhal Lake Fandabad	181 13
4	Dharuhera	360 66
5	Hodal	365 02
6	Mornı/Tikkar Taal	474 50
7	Development of eco tourism Morni Pinjore Hills & Sultanpur National Park of Haryana	329 00
8	Development of eco tourism Kalesar projected area Haryana	319 00
9	Upgradation of Food Crafts Institute Fandabad	330 22

The State Government has provided an amount of Rs 4100 00 lacs for tourism promotion during the period i.e. from 2005 06 to 2007 08

The celebration of Hentage Festival has been started in Pinjore Garden for the last two years which has been of great success. The scheme of Farm Tourism in the State is fast growing. The department has approved/registered the 9 new farms during this period. The prestigious Surajkund Craft Mela which is being held for the last 22 years has gained its popularity of an international repute

In view of the Common wealth Games 2010 proposed to be hosted at Delhi there is demand for additional 10 000 rooms. The land development agencies of the State i.e. Haryana Urban Development agencies of the State Industrial Development Corporation have identified appropriate sites for auction and completion of projects in as time bound manner

After going through the details supplied by the Department and oral examination of the representatives of the Department the Committee recommends that sincere steps be taken to promote tourisms in the state

#### 22 Sale of Petrol, Diesel and other Lubricants

On being asked by the committee regarding -

The quantity wise details of Petrol Diesel or Lubricants sold at the Petrol Pumps and the profit earned thereof for the last three years

The Department replied as under —

The requisite details are given in the statement attached as under ---

Quantity wise & Amount wise Petrol Diesel & Lubricants of various Petrol Pumps being run by the Corpiration for the financial year 2005 06 2006 07 & 2007 08

ΰ	Particillars	20	2005 06		2006-07	2007 08		
52		Qty Sold (In Ltrs )	Arnount (in Rs )	Qty Sold (in Ltrs )	Amount (in Rs )	Oty Sold (in Ltrs )	Amount (in Rs )	/
_	M S (Petrol)	1009064	35167487 00	901972	34726713 00	872604	3275781 00	
	H S D (Diesel)	1388586	35910215 00	1281931	36437778 00	1313181	3615028 00	
i ന	Lubricants	4607	363642 00	2587	262022 00	2643	290880 00	
I	Operational Profit		7 49 lac		6 68 lac		11 21 lac	
			Pehowa	ewa				
•	M S (Petrol)	207416	7160383 00	155338	5869764 00	147634	5383943 00	
~ ~	H S D (Diesel)	324068	8226098 00	191437	5744332 00	224399	6172462 00	
. m	Lubricants	1178	10131 00	560	59346 00	648	61211 00	4
1	Operational Profit		2 37 lac		-4 00 lac		3 45	1
			Narwana	ana				
-	M S (Petrol)	288844	10009138 00	383006	14622610 00	417485	15791407 00	
· ~	H S D (Diesel)	692742	17950070 00	865556	25640575 00	707666	27551465 00	
1 e.	Lubricants	1290	121501 00	1156	117830 00	1119	114311 00	
,	Operational Profit		2 22 lac		-4 11 lac		1 69 lac	
			Panipat	pat				
4	M S (Petrol)	3256195	113689282 00	2901312	111897790 00	3031751	113733185 00	
~ ~	H S D (Diesel)	4966583	129230785 00	3716337	105624934 00	3271799	91320719 00	
. m	Lubricants	14266	1310102 00	10381	1054261 00	8441	969856 00	
•	Operational Profit		31 44 lac		22 14 lac		34 15 lac	

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Sr Particulars No 2 H S D (Diesel) 3 Lubricants Operational P M S (Petrol) 3 Lubricants Operational P 1 M S (Petrol) 3 Lubricants 0 Perational P 1 M S (Petrol) 3 Lubricants 0 Perational P 1 M S (Petrol) 3 Lubricants 0 Operational P 2 H S D (Diesel) 3 Lubricants 0 Operational P 2 H S D (Diesel) 3 Lubricants 0 Operational P	Particulars M S (Petrol) H S D (Diesel) Lubricants Operational Profit M S (Petrol) H S D (Diesel) Lubricants Operational Profit	Qty Sold (in Ltrs) 365702 1139087 4659 545120 1450229	Amount Qt (In Rs ) (In Asakhera 12831478 00	City Sold				
	trol) Diesel) nts onal Profit Diesel) nts nts	365702 365702 1139087 4659 545120 1450229	Asakt 12831478 00		Amount (In Rs )	Oty Sold (In Ltrs )	Amount (in Rs )	
	trol) Diesel) nts onal Profit Diesel) nts tonal Profit	365702 1139087 4659 545120 1450229	12831478 00	Jore La Contra	×			
	ttrol) Diesel) nts onal Profit Diesel) nts trofit	365702 1139087 4659 545120 1450229	12831478 00	leia				
	ctory Diesel) its onal Profit Diesel) its ths tonal Profit	1139087 4659 545120 1450229		442501	16922772 00	427731	15731197 00	
	Ulesel) its onal Profit trol) Diesel) nts conal Profit	4659 545120 1450229	29392385 00	1039503	29671813 00	924385	25565971 00	
	nts onal Profit strol) Diesel) nts conal Profit	545120 1450229	320420 00	3439	291986 00	2839	279660 00	
	onal Prom etrol) Diesel) nts conal Profit	545120 1450229 2256	4 45 lac		2 61 lac		3 43 lac	
	etrol) Diesel) nts ional Profit	1450229 1450229	17325239 00	426000	36849878 00	452000	39200321 00	
	Diesel) nts conal Profit	6770C41	1 R047303 00	1297000	16642459 00	1415000	16850516 00	
	nts ional Profit			5733	242124 00	2256	234198 00	
	ional Profit	0070	210130 00	100			2 00 120	
			5 70 lac		66 0		3 84 IAC	
			Hodal	Jal				
		307105	10878803 00	343620	13566489 00	447465	17002467 00	
		1036075	50394616 00	1973539	56667467 00	2426197	67473206 00	
	(Diesei)	57600E	1 AFGR4 00	1854	170961 00	1795	191143 00	
-	nts	2002			4 07 lac		8 64 lac	
	Operational Profit		0 27 lac		1 07 140			
			Golf Course	Faridabad				
	otrol)	2129720	75815804 00	2630941	102355726 00	3051215	114940354 00	
	cii ui) / Discell	2104575	56355827 00	3089903	88326314 00	3918614	109151713 00	
	(meace)	5323	582451 00	6393	575503 00	4052	483033 00	
Operati			11 70 lar		18 70 lac		39 26 lac	
	Operational Profit		Bad	Badkhal				
		706634	24709956 00	632789	24925084 00	648999	24105927 00	
1 MS (Perror)	(Inita-		26244055 0D	1412003	40383085 00	1836426	52978275 00	
2 HSD (Diesel)	(Diesel)	134/040			100111 00	といたで	00 070767	
3 Lubricants	ants	7250	563956 00	4987		1710		
Operati	Operational Profit		3 21 lac		1 42 lac		5 55 lac	

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ι, Έ	Particulars	20	2005-06	2006 07	5 07	2007 08	1
5 ž		Qty Sold (In Ltrs)	Amount (in Rs )	Qty Sold (ın Ltrs)	Amount (in Rs )	Qty Sold (in Ltrs)	Amount (in Rs )
			Dhar	Dharuhera			
<del>.</del>	M S (Petrol)	300809	10588229 00	313517	12209718 00	383370	14118752 00
• •	H S D (Diesel)	1076962	28184806 00	1414201	40343476 00	1566602	42765678 00
1 m	Lubricants	2606	216284 00	2114	205886 00	1837	195664 00
)	Operational Profit		0 17 lac		2 26 lac		3 05 lac
			Mei	Meham			
~	M S (Petrol)	114741	4073463 00	169839	6574172 00	226165	8697122 00
	H S D (Diesel)	1087476	23827255 00	1170484	35225477 00	1614879	44649666 00
l m	Lubricants	868	67584 00	1142	104234 00	1267	116639 00
I	Operational Profit		1 23 lac		1 03 lac		3 89 lac
			Tilyar	Tilyar Rohtak			
<del>ر</del>	M S (Petrol)	1248399	42876083 00	1088883	41450335 00	1204911	47856106 00
~	H S D (Diesel)	1317629	34387430 00	1165302	32724256 00	1240816	39538542 00
ŝ	Lubricants	5512	571900 00	4241	461745 00	4003	477484 00
	Operational Profit		14 75 lac		7 61 lac		7 05 lac
			Oasis	Karnal			
÷	M S (Petrol)	2074334	71854761 00	2000557	76627589 00	2021213	74060250 00
2	H S D (Diesel)	2246390	58265694 00	2144003	61002781 00	2394601	669925592 00
ო	Lubricants	4440	386534 00	3579	422566 00	2813	344495 00
	<b>Operational Profit</b>		23 77 lac		17 56 lac		25 18 Lac
			Bahac	Bahadurgarh			
<b>.</b>	M S (Petrol)	1026585	36199518 00	1051465	41009038 00	1188937	44606547 00
2	H S D (Diesel)	2090148	54298515 00	1809468	51521931 00	2148576	592855 00
: e7	Lubricants	8565	743943 00	8387	726525 00	8605	755029 00
1	<b>Operational Profit</b>		11 87 lac		10 07 lac		16 98 lac

Y

After going through the details supplied by the Department and oral examination of the representatives of the Department. The Committee observed that the Private Petrol Pumps have been renovated and beautified properly. Therefore, the Committee recommends that the Department should give more attention to renovate and beautify its petrol pumps to attract the consumers.

#### 23 Private notels

# On being asked by the Committee --

Whether there is any provision/policy of the Government/department not to allow any private hotel/fast food or restaurant within the radius of 8K M from the Government tourist complexes keeping in view the fact that existing or private hotels has a great affect on the business of Haryana Toursim Complexes

#### The Department replied as under

At present there is no such no cation/guidelines issued by the Town & Country Planning Department and the Urban Local Bodies Department or the Government vide which the restrictions have been laid not to allow private hotels/ fast food/restaurants within a radius of 8Km from the tourist complexes owned by the Government

During the course of oral examination the representatives of the department informed the Committee that the consent of the Tourism department is not taken by the Urban Local Bodies Department/Municipal Corporation while allowing to open the Private Hotels. The Department further informed that the Government has agreed to make the tourism Department as Member so that the representatives of the Tourism Department may participate in the meeting as a member. Therefore, the Committee recommends that appropriate steps be taken in this regard by discussing the matter with the Government as to avoid any adverse effect on the business of the tourism in Haryana

# 24 Embezzlement/Misappropriation/Irregularities

# On being asked by the Committee ---

- (a) The number of complaints received and enquiry conducted regarding irregularities/embezzlement/misappropriation of funds against the officers/officials of the department/Corporation during the last three years together with the action taken by the department against them who have been found at fault with the latest position thereof
- (b) The number of aforesaid cases pending at present in the different courts alongwith the financial implications involved therein

The department replied as under ----

It is stated that so far as Tourism Department is concerned there is one case of alleged financial irregularity regarding non maintenance of dispatch register in a proper manner. Enquiry Officer has been appointed in this case

So far as the position of HTC is concerned it is stated that total number of 17 complaints relating to irregulanties/embezzlement/misappropriation of funds have been received during the last three years out of these in 10 cases the enquiry officers have been appointed to enquire the matter and in one case the enquiry officer is being appointed. The remaining 6 cases have been decided as under —

Sr No	Name/Designation	Charges	Punishment awarded	Remarks
1	Rakesh Khosla Cl	Embezzlement of Rs 51552 55 & cheated the Corpn and derelicted in performance of duty	Stoppage of one increment with cumulative effect	The official has riled an appeal against the orders which is under process
2	Anant Kr Cl	Embezzlement of Rs 4000/ and misplaced the official record deliberately	Stoppage of one increment with cumulative effect	Decided and punishment awarded on merits He has not pre ferred any appeal
3	Inder Dutt Cl	Embezzlement of Rs 2 55 890/ and cheated the Corpn and derelicted in performance of ofincial duty	The official has been warned The charge of embezzlement could not be proved	
4	Partap Sharma Cl	Embezzlement of Rs 1 06 491 75 and cheated the customers and derelicted in performance of official duty	It has been decided to warn him to be careful יד לילים The charge of embezziement could not be proved	
5	Mohinder Sharma MCA	Derelicted in performance of duty and	After enquiry the charge sheets dropped as charges	
1		embezzled Rs 2 55 890/ in connivance with Shri Inder Dutt Cl	were not proved	
6	DC Kaushik MCA	Embezzlement of Rs 1 34 531/	Charge sheet filed as the charges were not proved	

During the course of oral examination the representatives of the department informed the Committee that total 118 cases are pending with the Department Therefore, the Committee recommends that the latest position of the recovery in the said cases be supplied to the Committee and the Court cases if any be pursued vigorously

## Appendix I

# Summary of recommendations/observations of the Committee on Estimates (2008 2009)

# WELFARE OF SCHEDULED CASTES AND BACKWARD CLASSES DEPARTMENT

Sr No	Page	Paragraphs	Observations
1	2	3	4
1	13	4	After going through the reply and oral examination of the representatives of the Department The Committee recommends that the vacant posts be filled up without further loss of time so that the work of the Department may not suffer
2	14	5	The Committee recommends that department should take sincere steps to provide more loans to the people belonging to Scheduled Castes and Backward Classes The Committee further recommends that the loans be provided firstly to the Zero Category then to the first category and so on
3	17	6	After going through the written reply and oral examination of the representative of the department the Committee observed that most of the grants have been given in a particular district Therefore the Committee recommends that the system proper procedure and full details of the scheme be supplied to the Committee
4	18	7	After going through the written reply and oral examination of the representative of the department the Committee recommends that the details of the financial aid provided in various cases under the Atrocities Act during the last three years be supplied to the Committee
5	19	8	After going through the written reply and oral examination of the representative of the department the Committee recommends that the block wise details of centers be supplied to the Committee The Committee also be informed about the system under which the centers are running together with the details of funds allocated thereto

1	2	3	4
6	20	9	During the course of oral examination of the representatives of the department the Committee observed that department is not sure about the reservation policy for admission in the private colleges Therefore, the Committee recommends that the reservation policy for admission in the said colleges be also implemented The Committee further recommends that the full details of the letters/ D O letters written to the various departments for implementing the reservation policy be intimated to the Committee Full details of the latest position of backlog and the latest position of reservation in Board/Corporations and Universities be supplied to the Committee
7	25	10	After going through the written replies and oral examination of the representatives of the department The Committee recommends that the latest position of recovery from the delinquent officers/officials be supplied to the Committee
8	25 26	11	During the oral examination of the representatives of the department the Committee observed that the number of students under the said scheme have been decreased and the figure of amount has decreased from Rs 2 17 lacs to Rs 1 80 lacs Therefore, the Committee recommends that the matter may be enquired by the department, reason for which the number of beneficiaries decreased The Committee further recommends that department should check that how many SC students taken admission in the Private Colleges and how many of them are getting the benefit of this scheme The Committee take very seriously that the performance of any of the scheme is not good There is negligence on the part of the officers o the department Therefore, the Committee recommends that it should be ensured by the department that whether the money provided for the scheme is being utilized properly

1	2	3	4
9	26	12	After examining the material supplied by the department and oral examination of the representatives of the department the Committee observed that budget provision under the said scheme is insumicient. Therefore, the Committee recommends that a provision of 30 crore rupees be made for this scheme and the amount of 10 thousand for repair of house be increased to rupees 20 thousands
10	26	13	During the oral examination of the representative of the department the Committee observed that the amount under the Indira Gandhi Priyadarshini Viwah Shagun Yojana is not provided to the applicants in time. There is a great backlog in the disbursement of said amount. Therefore, the Committee recommends that the amount of Indira Gandhi Priyadarshini Viwah Shagun Yojana be provided to the applicants in time in future and backlog be fulfilled at the earliest.
11	26	14	During the oral examination the representative of the department told the Committee that this scheme was studied by the department which was not found viable. Under the scheme loan is given to the pe sons belonging to Scheduled Castes for purchasing the Agriculture land. As the rates of land have increased manifold and it will be not possible to pay the installments of loan from the production of land. Therefore, the Committee recommends that this type of schemes for the welfare of the poor people be continued and not to be dropped and provision of budget for the scheme be made.
12	26	15	By examining the material supplied by the department and oral examination of the representatives of the department. The Committee observed that the number of beneficiaries under the said scheme is decreasing whereas the same must be increased as the number of S C students is increasing day by day. Therefore, the Committee recommends that the reasons for decreasing the numbers of beneficiaries be investigated and the results thereof be supplied to the Committee

# Appendix II

# Summary of recommendations/observations of the Committee on Estimates (2008-2009)

## TOURISM DEPARTMENT

Sr No	Page	Paragrapi	os Observations
1	2	3	4
1	36	19	After going through the written reply supplied by the department and oral examination of the representatives of the department the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it
2	39	20	During the oral examination the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dired up The Committee recommends that the solution of the said problem be carried out with the coordination of two three departments The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation Out of which 334 rooms will be renovated from 2008 to 2009 178 rooms have been renovated during the last two years The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes
3	40	21	After going through the details supplied by the Department and oral examination of the representatives of the Department the Committee recommends that sincere steps be taken to promote tourisms in the state
4	44	22	The Committee observed that the Private Petrol Pumps have been renovated and beautified properly Therefore, the Committee recommends that the Department should give more attention to renovate and beautify its petrol pumps to attract the cnsumers

1	2	3	4
5	44	23	During the course of oral examination the representatives of the department informed the Committee that the consent of the Tourism department is not taken by the Urban Local Bodies Department/Municipal Corporation while allowing to open the Private Hotels. The Department further informed that the Government has agreed to make the Tourism Department as Member so that the representatives of the Tourism Department may participate in the meeting as a member <b>Therefore, the Committee recommends that appropriate steps be taken in this regard by discussing the matter with the Government as to avoid any adverse effect on the business of the tourism in Haryana</b>
6	45	24	During the course of oral examination the representatives of the department informed the Committee that total 118 cases are pending with the Department Therefore, the Committee recommends that the latest position of the recovery in the said cases be supplied to the Committee and the Court cases, if any, be pursued vigorously

### Appendix III

Summary showing the outstanding ecommendations of the Committee on Estimates relating to the years 1995 96 1996 97 1998 99 2000 2001 2001 2002 2003 2004 2006 2007 and 2007 2008

Sr No	Page of the Report	Paragraphs	Further Observations/ Recommendations made by the Committee
1	2	3	4
		28	Stn Report (1995 96)
		PW (PUBI	LIC HEALTH) DEPARTMENT
1	30-34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/ officials who are at fault
			The Committee further desired to intimate the amount involved in each case
			The Committee therefore desired that the detail of the cases relating to embezzlements/ complaints etc which are pending in various courts alongwith the amount involved be sent to the Committee
2	35-37	23	The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
		2	9th Report (1996 97)
		HE	ALTH DEPARTMENT
3	13 14	16	After going through the reply and the oral evidence of the department the Committee desired that the case as stated above be expedited under intimation to the Committee
			The Committee be also supplied the details of the cases if any pending in any court against the officers/officials of the department
4	30 31	28	The Committee is of the opinion that the department should supply the details of the complaints received

1	2	3	4

against the Drug Inspectors during the last three years

The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach or Act against any party be supplied

The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years be supplied to the Committee

31st Report (1998 99)

#### **MINES & GEOLOGY DEPARTMENT**

5 12 14 17 After going through the reply and oral evidence of the department the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act 1991 (upto date) be supplied to the Committee

> The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthonsedly/ illegally if so the detail thereof

> If the reply as above is in affirmative what steps have been taken or proposed to be taken by the department against the defaulters

> The above information be supplied to the Committee at the earliest

6 15 16 20 After oral examination of the department the Committee desired to know the period during which the unauthonsed extractions was done alongwith the names of parties minerals and location

The Committee further desired that the latest position/detail of the cases in which FIR had been lodged U/S 379 I PC alongwith the detail of the parties be also supplied

1	2	3	4
			The above information be supplied to the Committee at the earliest
		:	32nd Report (2000 2001)
		ר	OURISM DEPARTMENT
7	164	45	After oral evidence of the Department the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes
			The Committee therefore recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee
			During the spot inspection the Committee observed that the building of Surkhab Tourist Complex Sirsa the complex is very old The Committee therefore recommends that the new building with modern facilities & banquet hall be constructed The Committee rurther recommends that the price of liquor/beer served in the complex may also be reduced
			The Committee therefore observed that the Tourist Complex ottuwear is an extra liability on the department and recommends that the complex be closed
			The Committee also recommends that a banquet hall at Papaya Tourist Complex Fatehabad Blue Bird Complex at Hisar Black Bird Tourist Complex at Hansi may also be constructed
		3	3rd Report (2001-2002)
		EXCISE	& TAXATION DEPARTMENT

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After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case

The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings

1	2	3	4
	. <u> </u>		The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a penod of three months
			The Committee would also like to make on the spot study tour of Distilleries in the State
9	42	15	The Comm "ee desired to know the number of pending cases and the efforts to decide these pending cases The Committee also desired to know the number of cases decided during the last three years
		3	35th Report (2003-2004)
		ENV	IRONMENT DEPARTMENT
10	10	3	After going through the reply of the Department the Committee desired the Department to submit the latest position of implementing the above stated plans along with the details of the expenditure made during the financial year 2003 2004
11	12	4	(i) After going through the replies of the Department the Committee desired the Department to supply the detail of the 81 projects clearances for which have been given along with detail of the cases of clearance still pending with the Department till the finalization of the report
			<ul> <li>(ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land</li> </ul>
			(iii) The Committee further desired to know the number of projects if any of which the guarantee money has been utilized by the Forest Department for plantation of trees in case the owners have failed to plant the trees as required
			(iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001 2002 till the finalization of the report be supplied to the Committee

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12	13	5	(i) In view of the replies of the Department the Committee desired the Department to supply the number of cases recommended for major and minor minerals till now separately
			(II) The Committee further desired to know whether the 20% forest cover/plantation of trees is required in the above stated three projects for which site clearance has been accorded by the Environment Department
13	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one or the next paras)
14	14	8	The Committee desired to intimate the detail of those brick kiln manufacturing units who have not installed the chamber and chimney and recommends that they may not be given consent for operating the unit
15	16	9	The Committee desired that the latest position of the pending court cases be intimated to them
16	17	11	<ul> <li>After going through the reply the Committee desired the Department to intimate details of the setting up of Common Effluent Treatment Plants in the State</li> </ul>
			(II) The Committee further desired that the Department should make more efforts to check the under ground water pollution which is caused due to the reverse pumping of polluted water discharged by industries through pipes
17	17	12	The Commutee recommends that this amount (being given to Eco clubs) of Rs 1 000/ is insufficient and the Department to consider for the increase of the same
18	18	13	After going through the oral evidence of the Department the Committee desired that the Department should make more efforts to increase more forest areas in the State with a view to contro the pollution

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19	18	14	The efforts made in this respect may be intimated to the Committee
			<ul> <li>The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags</li> </ul>
			<ul> <li>(ii) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State</li> </ul>
20	19 20	16	(i) After having discussed this matter in detail the Committee recommends that in addition to the steps taken for controlling pollution caused by crushers the Department should also take steps for the proper maintenance of the roads leading to the crushers/zones to control the air pollution caused due to dust under intimation to the Committee
			(ii) The Committee further recommends that matter of extending of area of crushers zones may also be examined and the same may be extended according to the requirements
21	20	17	After oral evidence of the Department the Committee desired
			<ul> <li>(i) the Department to intimate the detail of the defaulters if any found in the sample testing along with the action taken against the defaulters and</li> </ul>
			<ul> <li>(ii) the Department to consider the matter of obtaining the samples from the distributanes/ canals from which the water is used for drinking purposes for testing in the laboratories</li> </ul>
22	21	18	(i) After examination of the Department the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Fandabad Gurgaon Panipat Bahadurgarh Rohtak etc

(II) The Committee desired the Department to take

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			effective steps to check the pollution caused by sound
			(III) The Committee further desires to intimate the detail of the consent granted and refused from 2001 2002 till now
23	21	19	After going through the reply of the departmental representatives during oral examination the Committee desired the Department to make efforts to recover the dues under intimation to the Committee
24	21	20	The Committee desires to know the latest position of the finalization/publication of the Administrative Report of the Department
			36th Report (2006 2007)
	DE	VELOPM	ENT & PANCHAYATS DEPARTMENT
25	6	1	The Committee after scrutinizing the above mentioned details of the departmental organizational set up it came to the notice that out of 34 posts of Clerks 27 posts are lying vacant The Committee took a serious view and recommends that strenuous efforts be made to fill up these posts of Clerks without any further loss of time and the Committee be informed accordingly
26	6-7	2	The Committee after ascertaining the position from the above mentioned information found that one post of Joint Director One post of Deputy Director Panchayats One post of DDPO & 26 Posts of BDPOs are lying vacant The Committee would like to know the date since which these posts are lying vacant alongwith the reasons for not filling these posts so far The Committee therefore took a serious view and recommends that sincere efforts be made to fill up these posts without any further loss of time so that the work of the Department may not suffer and the Committee be informed accordingly
27	7	3	The Committee would like to know the nature of

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			all the 168 complaints and the source from which these were received The Committee would also like to know the names of the officers alongwith their designation who were found quality and awarded punishment of warning to be careful in future or censure or their one or two increments were stopped and orders were proposed for the recovery of the amount for the loss which they were found responsible The Committee may also be informed about the names & designation of the officers who have been charge sheeted under Rule 7 and 8 in 18 and 28 cases respectively. The Committee recommends that strenuous efforts be made to obtain the comments/ reports from the quarter concerned as early as possible in remaining 101 cases.
28	11	4	The Committee after going through the reply submitted by the department found that the department has not shown the expenditure incurred during the current mancial year 1 e 2006 07 from the budget allotted for the year 2006 07 The Committee therefore desired that the breakup of the expenditure incurred so far be supplied to the Committee The Committee also recommends that the department should ensure that the amount junds allocated to the department for the current financial year 2006 07 be utilized well in time
29	12	5	During the course of oral examination th Financial Commissioner & Principal Secretary to Government Haryana stated that an amount of Rs 20 crore has been spent on the repairs of Harijan & Backward Classes Chaupal during the current financial year. The department representative further informed that all the chaupa belonging to Harijan & Backward Classes hav been got repaired.
			The Committee desired that district wise name of the Chaupais which have been repaired durin the last three years be furnished to the Committee alongwith a list of the villages wherein repair wo of the Chaupais have not been made so far. Th

of the Chaupals have not been made so far The

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			Committee also recommends that provision for the construction/repairs of the chaupals of general category may also be made
30	13	6	The Committee may be informed in regard to the names of the Village Panchayats districtwise to whom training have been imparted during the year 2006 07 alongwith the expenditure incurred thereon as well as material <i>i</i> e booklet etc supplied to the Members at the time of training The Committee also recommends that post lying vacant in this institution may be filled up at the earliest
31	14	7	During the course of oral examination it was informed by the departmental representatives that a total sanitation compaign programme was launched during the year 2000 which was sponsored by the Govt of India This programme is to be implemented in the whole State through Gram Panchayats as well as Aganwari & NGOs The Committee would like to know the name of district in which this compaign have been started so far and the time by which this scheme will also be started in the remaining districts of the State The Committee would also like to know the
			expenditure incurred during the current financial year 2006 07 for the construction of Sulabh Sochalya/latrines
			The Committee would also like to know the names of the 136 villages of 12 districts which have been sponsored to the Govt of India Ministry of Rural Development under Nirmal Gram Purshkar Scheme for providing of cash award
			The Comm <sup>+</sup> tee recommends that to facilitate the general public a Community laterine/Sulabh Sochalaya be constructed near the Bus Stop/Bus Stand in every village of the state
32	15	8	The Committee would like to know as to whether the grant under the said scheme has been given to all the Panchayat Samitis in the State during the financial year 2006 07

The Committee would also like to know as to

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			whether the utilization certificate have been obtained by the department from the Panchayat Samitis to whom the grants have been given under this scheme
33	16	9	During the course of oral evidence the Committee was informed by the departmental representatives that there is a scheme under which normally an amount of Rs 20 lacs is being given by a Minister in the shape of grant for developmental works. This grant can be raised after relaxation.
			The Committee would like to know the details of the grants given by each Minister during the current financial year i e 2006 07 for developmental works alongwith the names of the institutions to v hich it was given
			The Committee would also further like to know as to whether the said grant has been fully utilized by the said institution or not. If not utilized the reasons thereof be intimated to the Committee at the earliest
34	16	10	During the course of oral evidence the Committee observed that there is a limited source of income of Village Panchayats and Panchayat Samities in the State The departmental representatives informed that previously there was a scheme in the department to organize the cattle fare in the State for sadling the cattle and 40% fees is being Charged now this scheme has been abolished and in place of this scheme now Rs 50 and Rs 25 is being levied on Major and Minor Cattles respectively and the right for collecting the said fee has been entrusted to the concerned Panchayat Samitis
			The Committee recommends that concrete steps be taken by the department to increase the income of Panchayat Samitis and Village Panchayats
35	21	11	The Committee desired to know the total amount of Matching Grants released by the department till the finalization of this report be supplied to the Committee
			The Committee further desired that the efforts

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			should be made to release the amount of Matching Grants as soon as amount is deposited by the concerned institutions
			The Committee also desired that the department to supply the details of pending cases if any with the department alongwith the reasons therefore
			The Committee may also be informed as to whether the utilization certificate in respect of all the Matching Grants already released have been obtained if not the reason thereof be intimated to the Committee
			The department intimated that during the year 2001 02 the actual estimate was of Rs 111 49 lacs but the department has spent a sum of Rs 104 17 lacs on the Matching Grants Scheme likewise during the year 2005 06 the actual budget estimates was Rs 265 00 lacs whereas the department has actually spent Rs 243 52 lacs
			The Committee would like to know the reasons/ ci cumstances for not utilizing the full budget estimates for the year 2001 02 and 2005 06
			The budget estimates for the year 2006 07 as intimated by the department are Rs 260 00 lacs
			The Committee also desires to know the details of the expenditure incurred by the department on this scheme till the finalization of the report
36	33	12	The Committee recommends that the Department may provide a list of beneficianes/institutions for its perusal
			The Committee would also like to know as what measures are adopted by the department to keep the check and balances while spending the sanctioned amount by the Panchayati Raj Institutions
			The Committee recommends that the reasons of excess expenditure incurred in the year 2002 2003 and 2003 2004 be intimated to the Committee
			The Committee further recommends that the department may intimate what guidelines are made

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			in the cases where amount is released to Panchayati Raj Institutions for the development work in the rural areas
			The Committee would also like to know as how much amount is spent during the year 2006 07 out of the total budget of Rs 7760 00 lacs
37	33	13	The department informed the Committee that budget estimates for the year 2005 06 was Rs 105 00 lacs but the department did not spent any amount and shown the expenditure as 0 00 the department failed to spent the amount on this scheme in the year 2005 06 Therefore the Committee takes it senously and recommends that the department may intimate the reasons/ circumstances under which the department failed to spent the budget estimates
38	35	14	The department informed that a sum of Rs 318 00 lacs was provided by the Govt of India for the year 2000 01 to 2004 05 on this scheme
			The Committee after going through the reply of the department finds that no sum was provided for the year 2006 07 Therefore the Committee desired that the reasons for not providing the sums for the year 2006 07 be intimated to the Committee
			The department in their written reply intimated that Govt of India has not provided the funds for the year 2005 06 and 2006 07 however scheme was not failed
			The Committee desires to know the reasons of not providing the funds by the Govt of India for the year 2005 06 and 2006 07
			The Committee also desires to know the latest position of this scheme as to whether it is in existence or not
39	35 36	15	The Committee would like to know the details of the Panchayats/Panchayat Samitis to whom the interest free loan was given under this scheme
			The Committee further desires to know the details of the amount spent during the year 2006 07 til

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	<u> </u>	<u></u>	the finalization of this Report		
			The Committee desires that the purpose alongwith the name of the Panchayat/Samiti for which the assistance has been given be supplied to the Committee		
			The Committee further desired that the criteria of giving assistance to the Panchayats/Samitis be intimated to the Committee		
			The Committee further desired that the progress made in the development works undertaken by the department during the last three years under Revenue Earning Scheme be intimated to the Committee		
40	44	16	The department informed the Committee that during the year 2003 04 an amount of Rs 1170 16 lacs 2250 00 lacs were released for the year 2004 05 and an amount of Rs 11580 00 lacs were released for the year 2005-06		
			The Committee desires to know the details of the Projects/institutions of Panchayati Raj benefited by distributing the funds by the department for the year 2003-04 2004 05 and 2005 06		
			The Committee be Intimated as to whether the department has obtained the utilized certificate from the Panchayati Raj Institution in respect of the funds distributed for the development of rural areas if the said certificates are not obtained ther the reasons of not obtaining the utilization certificate be intimated		
41	44	17	The department informed the Committee that ar amount of Rs 5000 00 lacs was sanctioned fo the maintenance of PRI Buildings and Developmen works in rural areas in the year 2005 06		
			The Committee desires to know the details on Development works carried out by the Department districtwise as also the details of the PRI Building where the amount was given for maintenance		

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42	45	18	The department in its written reply informed the Committee that as per the report regarding the name and addresses of persons/parties who have encroached upon property/land of the Department alongwith the action taken by this department to get the encroachment vacated during the last yeas This record is available with Deputy Commissioner For this a letter has been issued on dated 31 7 2006 to all Deputy Commissioners As soon as the requisite report will receive the consolidated report would be available to the Committee
			The Committee desired to know the latest position in this regard
43	45	19	The Committee desired that the department should make serious efforts to decide the cases mentioned in Annexure F completing the enquiry at the earliest under intimation to the Committee
			37th Report (2007 2008)
		RURAL	DEVELOPMENT DEPARTMENT
44	12	3	The Committee desires that details of such groups/ societies be supplied to the Committee
45	18	6	After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the scheme in district Faridabad Wrong ventication was done by some officers intentionally Therefore the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period
46	19	7	After going through the reply and oral examination of the Department the Committee desires that the Committee be apprised of the details of land developed by the Department under the DDP The Committee further desires that the details of water sheds constructed and amount incurred thereon be supplied to the Committee

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47	21	8	The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee
48	24	11	After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning or the Department The Committee further observed that the works of the public are being not done in time due to the shortage of staff Therefore the Committee desires that the districtwise details of vacant post be supplied to the Committee and strenuous steps be taken to fill up the said posts
49	25	12	After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made. The Committee be apprised of the action taken and stage of recovery with in a limited time period.
			3 <sup>7</sup> th Report (2007 2008)
		INDUSTR	IES & COMMERCE DEPARTMENT
50	41	15	After going through the reply and the oral examination of the Department the Committee recommended that the vacant post be filled up immediately further loss of time
51	54	16	The Committee after going through the reply and oral examination of the Department is of the view that company wise detail of FDI/foreign investment come in Haryana from 2001 to March 2005 be supplied to the Committee The Committee further recommended that the company wise detail of foreign investment from March 2005 to upto date be supplied to the Committee
52	54	17	After going through the reply and oral examination of the Department the Committee desires that districtwise details of fairs/exhibition organized

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			during the last five years be supplied to the Committee
53	54	18	During the oral examination the Department submitted that detail of Sales Tax Exemption and subsidy of Rural Industrialization given to tiny units will be supplied to the committee within a month But the same has not been supplied till the finalization of report (February 2008)

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